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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

O.A.NO. 76/94

DATE OF JUDGMENT: 21.2.1994

BETWEEN:

J.Subbanna

... Applicant

A N D

The Director of Postal Services,
Kurnool.

... Respondent.

APPEARANCE:

COUNSEL FOR THE APPLICANT(s):

.. Mr.J.Subbanna
(Party-in-Person)

COUNSEL FOR THE RESPONDENTS:

.. Mr.V.Bhimanna

CORAM:

HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN

HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.)

12/10/
contd....2

(B)

OA 78/94

Judgement dated 21.2.94

I AS PER JUSTICE SHRI V. NEELADRI RAO, VICE-CHAIRMAN I

Heard Shri J. Subbanna, party-in-person and also Shri V. Bhimanna, learned standing counsel

2. This OA is filed assailing the order dated 16.11.93 of the Office of the Postmaster-General, Kurnool whereby the applicant who was working as SPM, Mannur was transferred as Postal Assistant, Rajampet H.O.

3. The grievance of the applicant is that while the post of SPM is the Supervisory post, the post of Postal Assistant is not supervisory and the duties of Postal Assistant can be discharged ~~even by~~ even by the newly recruited Postal Assistant or LSG II and thus he feels that it is a case of demotion even though ~~he is promoted~~, he will have the same scale of pay and there will not be any change in the emoluments. The applicant made a representation dated 28.12.93 to the Postmaster-General, Kurnool requesting for retention in Mannur. The same was rejected by a memo. dated 4.3.92.// It is stated that Mannur is only 2 kilometres from Rajampet. The Chief Postmaster-General, A.P. Circle will be in a position to verify from the records about the reason for the transfer of the applicant. When violation of statutory rules is not brought to the notice of this Tribunal, it is just and

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proper to allow the applicant to make a representation to C.P.M.G., A.P. Circle, if the applicant is so advised and if such representation is going to be made by the end of March and such representation is going to be received by him by 31.3.94, the same ~~is~~ ^{has} to be considered by the C.P.M.G., A.P. Circle. The OA is disposed of accordingly at the admission stage itself. No costs.

R. Rangarajan
(R. RANGARAJAN)
Member (Admn.)

V. Neelakri Rau
(V. NEELAKRI RAU)
Vice-Chairman

(Open court dictation)

Mr. J. Subbanna
Deputy Registrar (J)CC

NS

To

1. The Director of Postal Services,
Kurnool.
2. One copy to Mr.J.Subbanna, ~~Advocate~~ Party-in-person
Sub Postmaster, Mannur (HSG.II)
3. One copy to Mr.V.Bhimanna, Addl.CGSC.CAT.Hyd.
4. One copy to Library, CAT.Hyd.
5. One spare copy.

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TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE-CHAIRMAN

AND

THE HON'BLE MR. A.GORTHI : MEMBER(A)
AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY
MEMBER(JUDL)

AND

THE HON'BLE MR.R.RANGARAJAN : MEMBER
(ADMN)

Dated: 21-2-1994.

ORDER/JUDGMENT:

M.A./R.A/C.A. No.

in
O.A.No. 76196
T.A.No. (W.P.No.)

Admitted and Interim Directions
issued.

Allowed.

Disposed of with Directions. *After admitting*
Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs.

pvm

